



SEBI Chairman Tuhin Kanta Pandey during the launch of a pan-India outreach programme for corporate bonds, in Mumbai



BJP National President Nitin Nabin being welcomed by party leaders and workers upon his arrival in Telangana



Uttarakhand Chief Minister Pushkar Singh Dhami addresses a press conference on Union Budget 2026-27, in Haldwani



People's Democratic Party (PDP) Chief Mehbooba Mufti addresses a press conference at the party headquarters, in Srinagar

Mamata argues SIR case in Supreme Court personally

PTI, NEW DELHI: Mamata Banerjee became the first serving chief minister to argue in the Supreme Court on Wednesday as she sought an intervention in the SIR (Special Intensive Revision) of electoral rolls, alleging that West Bengal was being "targeted" and its people were being "bull-dozed".

The court took note of Banerjee's petition and said genuine persons must remain on electoral rolls.

A bench comprising Chief Justice Joydip Kanta and Justices Joydip Kanta and Justices Joydip Kanta and Justices Joydip Kanta issued notices and sought replies to the petition by February 9 from the Election Commission and the chief electoral officer of West Bengal.

The CJ asked the poll panel to instruct booth-level officers and electoral roll officers to be more sensitive while issuing notices on grounds of minor discrepancies such as mismatched spelling of names, etc.

The chief minister referred to the poll panel as "WhatsApp Commission" in an apparent reference to directions being allegedly passed by the Election Commission to electoral officials through the instant messaging app.

Banerjee, dressed in her signature white sari paired with a black scarf to resist the Capital's winter, reached the Supreme Court premises flanked by her lawyers, including Trinamool Congress leader



West Bengal CM Mamata Banerjee reaches the Supreme Court premises, in New Delhi

and senior advocate Kalyan Banerjee, around 10 am.

Several lawyers and litigants jostled to enter the CJ's courtroom to catch a glimpse of the CM making her arguments. At the outset, Banerjee sought permission to argue for five minutes. The CJ responded by saying the court would give her not five but 15 minutes to make her submission.

"The problem is our lawyers always fought our case from the beginning but when everything is finished, we are not getting justice... We are not getting justice anywhere. I am a bonded labourer, sir... I am from a common family and I am not fighting for my party," Banerjee said.

"West Bengal is being targeted," Banerjee alleged, questioning why the same yardstick was not applied to Assam.

"They are targeting West Bengal to bulldoze its people," said the chief minister, who was permitted by the

number of unmapped voters and said there was hardly any time left for remedial measures as the process was set to conclude on February 14.

He said the poll panel had to upload the reasons for putting names in the "logical discrepancy" list.

Alleging that the state was not getting justice anywhere, Banerjee said she wrote six letters to the Election Commission on the SIR issue but got no response.

At the end of the hearing, she conveyed her gratitude to the bench for the opportunity to argue in person and urged it to "save democracy".

Banerjee has challenged the SIR of electoral rolls in the state and sought a direction to the poll panel to "accept Aadhaar cards as proof of identity especially in cases of 'logical discrepancy' without insisting on any other documents".

Logical discrepancies cited while reconciling the rolls with the 2002 voter list include mismatches in a parent's name or the age gap between a voter and their parent being less than 15 or more than 50 years.

Divan referred to a large

Kamal Haasan calls SIR 'living dead' menace

PTI, NEW DELHI: Renowned actor and founder president of Makkal Needhi Maiam (MNM) party Kamal Haasan on Wednesday raised "imminent concern" over the forthcoming election in Tamil Nadu in the wake of the ongoing special intensive revision (SIR) of electoral rolls.

Participating in a motion of thanks on President Droupadi Murmu's address to the joint sitting of Parliament, he said people want to cast vote and "commissions" are checking their right to vote.

Referring to the SIR, he said, "Bihar has become a land of many living dead" and "we don't want this disease to spread across the country".

"EC (Election Commission) is surely facilitating the spread of this disease," Haasan said in his maiden speech in the Rajya Sabha.

He said his "imminent concern" is the forthcoming elections in Tamil Nadu.

Apparently terming the SIR as "the spell check story of the living dead", Haasan said "we want to cast vote sir and commissions are checking our right to vote".

They are checking the spellings and addresses and that too erroneously, he said.

PUBLIC NOTICE

Members of the Public are hereby informed that my client is desirous of purchasing from Kamlaprasad Jagannath Yadav, the land situated at Aquem Alto, Margao, Goa, having an area of 997 square meters, forming part of the land bearing Description No. 8644 in Book No. B-33 of the Old Series in the Land Registration Office of Salcete and parts of the Rustic Matriz No. 174 and Urban Matriz No. 80 in the Revenue Records of Taluka Revenue Office of Salcete, surveyed under Chalta No. 71 of P.T. Sheet No. 242 of Margao City Survey and bounded as under:

East:- By existing road;
West:- By property bearing Chalta No. 61 of P.T. Sheet No. 242;
North:- By Pajifond Road; and
South:- By property bearing Chalta No. 61 of P.T. Sheet No. 242.

Any party having claim of any sort against the sale of the above described land may submit to me in writing the claim against such proposed purchase, duly supported with the documents in that respect, within 15 days from the day of publication of this Notice in the local newspaper, so that my client may consider such claim. In case, no such claim is received by me or in case any claim received is found to be not supported with valid documents, my client shall proceed to purchase the said land considering that there is no claim against such proposed purchase.

Sd/-
Advocate
(Prakash Prabhusdass)
208-210, Lake Plaza,
Near Damodar Temple
Fatorda, Margao, Goa 403602
Phone: 9881941941

Form A PUBLIC ANNOUNCEMENT

Form A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF WSPL CONTAINERS PRIVATE LIMITED	
1 Name of Corporate Person	WSPL Containers Private Limited
2 Date of Incorporation of Corporate Person	30th November 2021
3 Authority Under Which Corporate Person is incorporated / Registered	Registrar of Companies, Goa
4 Corporate Identity Number of Corporate Person	U36999GA2021PTC015048
5 Address of the Registered Office and Principal Office (If Any) of Corporate Person	Registered office: S-4, Dempo Odyssey Co-op Housing Society, Non Mon Road, Vasco-Da-Gama, South Goa, Mormugao, Goa -403802
6 Liquidation Commencement Date of Corporate Person	04th February 2026
7 Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	C. Dwarakanath No.31, Vidya Bhavan, 3rd Floor, Rear Block, Opp. Karanjani Anjaneya Temple, West Anjaneya Temple Street, Basavanagudi, Bengaluru - 560004, Karnataka. Reg. No: IBBI/PA-002/JP-N00711/2018-2019/12318 Email: dwarakanath.c@gmail.com Tel: 080-41203012
8 Last Date for Submission of Claims	06th March 2026

Notice is hereby given that the **WSPL Containers Private Limited** (Company) has commenced voluntary liquidation on **04th February 2026**. The stakeholders of **WSPL Containers Private Limited** are hereby called upon to submit the proof of their claims, on or before **06th March 2026** to the liquidator at the address mentioned against the item No.7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders must submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/- C. Dwarakanath
Liquidator of WSPL Containers Private Limited
IBBI Reg. No.: IBBI/PA-002/JP-N00711/2018-2019/12318

TENDER NOTICE (e-Tendering with e-payment mode)

Ref.No. 2/191/MPLADS/LN/MP571/SYN/112 Date: /02/2026

The Office of the District Collector, North-Goa invites online Percentage Rate tender from approved and eligible dealers/agencies for the following:

Sr. No.	Name of Work & Location	Estimated Cost
1.	1. Supply and installation of Sanitary Vending Machine and Incinerator	7,92,000/-

- The last date of online submission of tender is 23/02/2026 up to 15.00 hrs.
- The date & time of opening of online tender is 24/02/2026 after 15.00 hrs. in the Office of The Collector North, Panaji-Goa.

For all participation & other details visit on e-tendering website (<https://www.eprocure.goa.gov.in>)

DI/ADVT/2299/2026

MAHA-KUMBH-MELA 2025

(Incident dated 29.01.2025)

Three Member Judicial Inquiry Commission Public Notice

A three-member Judicial Inquiry Commission headed by Justice Harsh Kumar (Former Judge, Hon'ble High Court, Allahabad) has been constituted by the Government of Uttar Pradesh vide notification number-02/6-PuO-11-2025-01M/2025 dated 29 January, 2025.

In connection with the deaths and serious injuries of some devotees in the stampede incident which took place in the fair area during Mauni Amavasya at Mahakumbh, Prayagraj on 29.01.2025, a Judicial Inquiry is being conducted by the Commission.

Therefore, the Commission invites the statement, supported with affidavit, **from those who are aware of the facts and circumstances of the above incident, especially the injured persons and the relatives/companions of and the deceased, who were with them at the time of the incident**, regarding the stampede incident that took place in the Maha Kumbh Mela area on Mauni Amavasya dated 29-01-2025. If any person has any evidence or recorded/made any video regarding the said incident, he is also required to provide the original recording of the same to the Commission on email ID or WhatsApp number of the commission given below.

The above statement (in duplicate)/video may be given/sent to the office of this Commission (at the address and email/WhatsApp number given below) in person or through an authorized representative or by registered post, within 2 weeks from the date of publication of the said notice, on any working day between 12:00 noon to 4:30 pm.

Address of Office

Room No. 108 1st Floor, Vikas Bhawan, Janpath, Hazratganj, Lucknow (U.P.) 226001
Email id- mahakumbhcommission@gmail.com
Tel. No.-0522-2613568
Whatsapp No-9454400596

(Sher Bahadur Singh)
Secretary
Three Member Judicial Inquiry Commission



ALL INDIA INSTITUTE OF MEDICAL SCIENCE

ANSARI NAGAR, NEW DELHI - 110 029

EXAMINATION SECTION

Advertisement No. 377/2025

Recruitment Examination for Scientist-B (Non-Medical) for ICMR Headquarters and its Institutes/Centres

Online applications are invited from Indian Citizens for recruitment to various Group-B (Non-Medical) posts for ICMR Headquarters and its Institutes/Centres. Details & eligibility of posts can be seen with advertisement available on AIIMS website i.e. www.aiimsexams.ac.in. The Examination will be conducted in online (CBT) mode only followed by Interview for shortlisted candidates.

Online Registration for applications

Opens on	Closes on
02 nd February, 2026 (Monday)	01 st March, 2026 at 5:00 pm (Sunday)

Date of Recruitment Examination

Date of Exam	Examination Centre in the State
Tentative in the month of April, 2026	Delhi/NCR Only

Important: All applicants are required to visit the AIIMS website i.e. www.aiimsexams.ac.in regularly since all subsequent Corrigendum/Addendum/Updates will be uploaded in the website only.

Sd/-
ASSISTANT CONTROLLER (EXAMS.)

cbs17112/12/0069/2526

CHANGE IN NAME

I, Melba Da Costa, a resident of H. No. 1078/C, MADEL, CURTORIM SALTETE SOUTH GOA 403709. I would like to change my name from **Melba Mauricio D Costa** to **Melba Da Costa**. Hereafter in all my dealings & documents, I will be known by my name **Melba Da Costa**.

CHANGE OF NAME

I, CUSTODIO LOURENCO RODRIGUES, r/o H. No. 702, Sao Jose De Areal, Nessel, Salcete, South Goa, 403709, has changed my name from CUSTODIO LOWRENCE RODRIGUES to CUSTODIO LOURENCO RODRIGUES. Hereafter, in all my dealings and documents, I will be known by the name CUSTODIO LOURENCO RODRIGUES.

Sd/- CUSTODIO LOURENCO RODRIGUES



Gold Auction Notice ANNEXURE-7

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **18.02.2026** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at: **3:00 P.M. on 19/02/2026** or on any other convenient date thereafter without further notice at the absolute discretion of the Bank.

Damodar Temple (Branch)

Date of Loan & Loan Number	O/s as on date (excluding interest and charges)	Interest / Charges not recovered in the account since
06-06-2024	1,37,712/-	06-06-2025
88810600001479		

Name and address of the borrower: **Mr Ashok Lakappa Chawadi**, Hno 634 Mormugao South Goa Vasco Da Gama pin 403802

DATE: 04-02-2026 BRANCH MANAGER

PUBLIC NOTICE

NOTICE is hereby given to all Members of the public that my Client Mrs. Colleen da Silva and her family, among other properties are the owner in title and actual physical possession of a residential house, having Velim Village Panchayat No. 173 at Barros Mascarenhas Wado, Velim, Salcete Goa, situated in the property bearing Survey No. 239/12, 11 and 13 of Velim Village, Salcete Taluka and the same is bounded on the EAST by Survey No. 258/10-A and Survey No. 258/10-B; on the NORTH by Survey No. 239/9 and partly by Survey No. 258/10-A, on the WEST by 239/10 and the water drain on the SOUTH by property under Survey No. 239/14 and 239/15 of Velim Village.

Further, there is a traditional access to the said residential house bearing H. No. 173 on its eastern side towards the PWD public road leading to Velim Church and Cumliabatt which is passing through the property surveyed under Survey No. 258/10-B to which my Clients have an easementary right being enjoyed from time immemorial till the present date.

Further, the said Survey No. 258/10-B of Velim Village is and shall remain encumbered by the road widening area of the said PWD Public Road which is a major district road.

NOTICE is hereby given to the public of the above facts and are hereby further intimated/warned not to enter into any transactions in respect of the property under Survey No. 258/10-B of Velim Village.

Margao, Goa dated this 03rd day of February 2026

Sd/-

(Anirudh Bipin Salkar) Advocate

MAH/4459/2004

SBI State Bank of India

SARB THANE : 11697:- Stressed Assets Recovery Branch, 1st Floor, Plot No A-112, Circle Road No 22, Wagle Industrial Estate, Thane (west) 400604 E-mail: sbi.11697@sbi.co.in

Sale Notice For Sale Of Immovable Properties | Appendix - IV-A [See Provisio to rule 8(6)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on As is Where is, As is What is and Whatever there is basis on **20.02.2026**, for recovery of **Rs.9,49,412.00 (Rupees Nine Lakh Forty Nine Thousand Four Hundred Twelve Only)** as On **23.02.2014** with further interest incidental expenses and costs there on due to the secured creditor from Mr. Vikram Dharmu Gosavi and Mrs. Vimal V Gosavi (Borrowers).

The reserve price will be Rs. 38,49,000.00/- (Rupees Thirty Eight Lakh Forty Nine Thousand Only) the earnest money deposit will be Rs. 3,84,900.00 (Rupees Three Lakh Eighty Four Thousand Nine Hundred Only)

The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regards, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.

The Bidders should get themselves registered on (<https://baanknet.com>) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.

Date & Time of public E-Auction 20.02.2026 from 12.00PM to 04.00PM with unlimited extensions clause of 10 minutes each.

Detail of Property/ Property ID No	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
House No.- 116 built on Plot No. I of the property known as Rananamolie Varli Tudu or Randonmolor Raichem mail situated at Mapa, Panchwadi, Surveye No. 181/1 of Village Panchwadi Taluka & Sub-District of Ponda -403706 Carpet Area 176.00 Sq. Mtrs. Property ID No:-SBIIN20000812648	38,49,000/-	3,84,900/-	20,000/-	16.02.2026 12.00 PM to 04.00PM

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website www.sbi.co.in, <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanknet.com> or contact to MR. Sunny Agarwal, CLO Mob. No. 8269901247 & MR. Rajesh Kumar, CO Mob. No.8108164975

Date : 03.02.2026
Place : Thane
Sd/-
Mr. Sunny Agarwal
Authorised Officer & Chief Manager, State Bank of India



ZUARI AGRO CHEMICALS LIMITED

CIN: L65910GA2009PLC006177

Registered Office : Jai Kisaan Bhawan, Zuarinagar, Goa 403 726

Tel: 91-0832-2592180 E-mail: shares@adventz.com, Website: www.zuari.in

Unaudited Financial Results for the quarter and nine months ended 31st December, 2025

The Board of Directors of the Company at its meeting held on 4th February, 2026, has approved Unaudited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31st December, 2025.

The aforesaid financial results along with the Limited Review Report on the Standalone & Consolidated financial results of the Company for the quarter and nine months ended 31st December, 2025 issued by the Statutory Auditors is available on the website of the Company at www.zuari.in and can also be accessed by scanning the Quick Response (QR) Code as provided below.



For and on behalf of the Board of Directors of
Zuari Agro Chemicals Limited
Sd/-

Nitin M Kantak

Executive Director

DIN: 08029847

Place : Bengaluru
Date : 4th February, 2026